## CENTRAL ELECTRICITY REGULATORY COMMISSION NEW DELHI

## Petition No. 12/TT/2020

**Subject**: Petition for revision of transmission tariff for 2001-04,

2004-09 and 2009-14 tariff periods, truing up of transmission tariff of 2014-19 period and determination of transmission tariff of 2019-24 period

for Special Energy Meters in Northern Region.

Date of Hearing : 10.9.2021

**Coram** : Shri P.K. Pujari, Chairperson

Shri Arun Goyal, Member

Shri Pravas Kumar Singh, Member

**Petitioner** : Power Grid Corporation of India Ltd.

Respondents : Rajasthan Rajya Vidyut Prasaran Nigam Ltd.

& 16 Others

Parties present : Shri S. S. Raju, PGCIL

Shri D.K. Biswal, PGCIL

Shri Ved Prakash Rastogi, PGCIL

Shri A.K. Verma, PGCIL

## **Record of Proceedings**

Case was called out for virtual hearing.

- 2. The representative of the Petitioner made the following submissions:
  - a. The instant petition has been filed for revision of transmission tariff for 2001-04, 2004-09 and 2009-14 tariff periods, truing up of transmission tariff of 2014-19 period and determination of transmission tariff of 2019-24 period in respect of Special Energy Meters in Northern Region.
  - b. The transmission asset was put under commercial operation on 1.5.2002.
  - c. Revised tariff of 2001-04, 2004-09 and 2009-14 tariff periods is claimed pursuant to directions of the Commission vide order dated 18.1.2019 in Petition No. 121/2007 in line with APTEL judgments dated 22.1.2007 and 13.6.2007 in Appeal Nos. 81 of 2005 and 139 of 2006 respectively.
  - d. Transmission tariff for 2014-19 period for the instant asset was determined vide order dated 28.1.2016 in Petition No. 360/TT/2014.



- e. Additional Capital Expenditure (ACE) allowed vide order dated 28.1.2016 in Petition No. 360/TT/2014 for 2014-19 tariff period has neither been claimed during 2014-19 tariff period nor during 2019-24 tariff period as the same is uncertain in nature and may be claimed as and when incurred.
- f. Reply to the Technical Validation letter has been submitted vide affidavit dated 6.7.2021.
- g. Rejoinder to the reply of UPPCL has been filed vide affidavit dated 9.9.2021.
- 3. After hearing the Petitioner, the Commission reserved order in the matter.

## By order of the Commission

sd/-(V. Sreenivas) Deputy Chief (Law)

